

ITEM NO.6

COURT NO.15

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRIMINAL) Diary No.50990/2023

(Arising out of impugned final judgment and order dated 25-11-2022 in MCRCA No. 772/2022 passed by the High Court of Chhattisgarh at Bilaspur)

PRAHALAD KASHYAP

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

(IA No.12511/2024-CONDONATION OF DELAY IN FILING SLP, IA No.12515/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.12517/2024-EXEMPTION FROM FILING O.T. and IA No.12513/2024-CONDONATION OF DELAY IN REFILING SLP)

Date : 22-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Padmesh Mishra, Adv.

Mr. Shivam Shukla, Adv.

Mr. Nakul Rai, Adv.

Mr. Kailashi Uday Kapoor, Adv.

Ms. Mansha Shukla, Adv.

Ms. Neelam Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

1. Heard learned counsel for the petitioner and perused the material placed on record.
2. Delay condoned.
3. Exemption Applications are allowed.
4. Issue notice, returnable in two weeks.
5. Liberty is granted to serve the Standing counsel for the State of Chhattisgarh.
6. In the meantime, the petitioner shall not be arrested in connection with Crime No.45/2022 registered at Police Station-

Navagarh, District- Janjgir - Champa, Chhattisgarh till the next date of hearing.

7. Tag along with SLP(Crl.) (Diary) No.48664/2023.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)

